

[Shri A. C. Guha]

India under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. S-133/54.]

REPORT OF INDIAN COUNCIL OF AGRICULTURAL RESEARCH

**Mr. Speaker:** Who is deputising for the Minister of Agriculture? He is not here.

**Shri A. C. Guha:** I shall do so, Sir.

**The Deputy Minister of Finance (Shri A. C. Guha):** Sir, I beg to lay on the Table a copy of the Report of The Indian Council of Agricultural Research for the year 1951-52. [Placed in Library. See No. S-132/54]

**Mr. Speaker:** That is all right for the present. But it is unsatisfactory. The Minister has to be present on such occasions.

CALLING ATTENTION TO MATTER OF URGENT IMPORTANCE

FIRING BY FRENCH INDIAN POLICE NEAR MAHE

**Mr. Speaker:** We will now take up the notice under Rule 215 received from Shri Kotha Raghuramiah and Shri Nettur P. Damodaran, about firing by French Indian Police in Mahe on 26th April, 1954.

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** According to the information received by the Government of India, the French Indian police opened fire on a group of Indian nationals while they were passing through Cheru Kallaye enclave of the French settlement of Mahe. This happened on the night of 26th April. As a result of the firing two Indian nationals are reported to have died. One of them, Shri Achuthan, was apparently killed immediately and his body was stated to have been buried by the French police. Another Indian subject, Shri Anandan, sustained bullet wounds and

he was removed to the hospital at Tellicherry in Indian territory, where he expired at noon on the 27th. Three other Indian nationals, Shri Govindan Adiody, Shri Kutty and Shri Mammooty are reported to have received serious injuries and are being treated in the Tellicherry hospital. According to information received later, Shri Achuthan's body has been recovered.

On receiving the report about this incident the Indian Consul General at Pondicherry lodged an immediate protest to the French Commissioner of the Republic. A similar protest was also lodged by the Ministry of External Affairs with the French Embassy here. The French Government has been requested to institute immediate inquiries into the incident and to take stringent measures against the French Indian police officials concerned and also to prevent a repetition of such high-handedness by the French Indian Police. They have also been requested to pay adequate compensation to the heirs of the deceased and to the persons who were injured. The Government of India's information is that the incident took place wholly in the French territory and not in Indian territory. All the same, the matter is of grave concern to the Government of India, as two Indian nationals have lost their lives and three others injured. We are awaiting a reply of the French Government to our protest.

The notice also refers to "the reported repeated violation of Indian territory by French officials from Mahe." As hon. Members are aware, the permit system which was introduced recently applies only in respect of Pondicherry and Karaikal, and not to Mahe and Yanam. In respect of these two latter settlements there is no ban on the entry into India of French Indian officials other than those belonging to the police force. As regards European officials in the French settlements, they have of

course to obtain the necessary visas to enter Indian territory.

On the 28th instant, the hon. Member Shri Vallatharas asked for detailed information of all incidents on the French Indian territories in recent times. We are preparing the statement, and with your permission, I shall lay it on the Table of the House as soon as it is ready.

---

#### MOTION FOR ADJOURNMENT

##### FIRING BY FRENCH INDIAN POLICE NEAR MAHE

**Mr. Speaker:** That brings us next to the adjournment motion on this question given notice of by Shri Punnoose and Shri V. P. Nayar,—the situation created by firing by the French Indian Police on a party of Indians near Mahe. In view of the facts that are already now before me, I do not think I can give consent to a discussion of this adjournment motion.

---

#### COMPANIES BILL—contd.

**Mr. Speaker:** Now, we will proceed with the further consideration of the following motion, namely, that the Bill to consolidate and amend the law relating to companies and certain other associations, be referred to a Joint Committee of the Houses consisting of 49 members, 33 members from this House, namely,—Shri Hari Vinayak Pataskar, Shri Chimanlal Chakubhai Shah, Shri Awadeshwar Prasad Sinha, Shri V. B. Gandhi, Shri Khandubhai Kasanji Desai, Shri Dev Kanta Borooah, Shri Sriman Narayan Agarwal, Shri R. Venkataraman, Shri Ghamandi Lal Bansal, Shri Radheshyam Ramkumar Morarka, Shri B. R. Bhagat, Shri Nityanand Kanungo, Shri Purnendu Sekhär Naskar, Shri T. S. Avinashilingam Chettiar, Shri K. T. Achuthan, Shri Kotha Raghuramaiah, Pandit Chatur Narain Malviya, Dr. Shaukatullah Shah Ansari, Shri Tokur Subrahmanyam, Col. B. H. Zaidi, Shri Mulchand

Dube, Pandit Munishwar Dutt Upadhyay, Shri Radhelal Vyas, Shri Ajit Singh, Shri Kamal Kumar Basu, Shri C. R. Chowdary, Shri M. S. Gurupadaswamy, Shri Amjad Ali, Shri N. C. Chatterjee, Shri Tulsidas Kilachand, Shri G. D. Somani, Shri Tridib Kumar Chaudhuri and Shri C. D. Deshmukh and 16 members from the Council;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total numbers of members of the Joint Committee:

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Council that the Council do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Council to the Joint Committee.

**Shri T. N. Singh (Banaras Distt.—East):** I raised a point of order yesterday regarding the Members of the Select Committee participating in the discussion here. The Chairman, of course, ruled that out of order. Later on, the Chairman said that in future, no Member of the Select Committee shall be called upon to speak and that it was a mistake on the part of Shri Chatterjee—or rather, it was an exception or a deviation from the general rule, to have spoken. So, now, something should be done to re-establish the rule in regard to the Select Committee, Members. Incidentally, I think it will not be proper to prevent the other Members of the Select Committee also from participating and making a contribution on the floor of this House. I very humbly request you to re-establish this convention which is a very healthy one not only in this House but also in the Select Committee.